

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4614**  
ANSWERED ON 15<sup>TH</sup> DECEMBER, 2016

**EMISSION DETAILS OF VEHICLES**

4614. SHRIMATI VASANTHI M.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has asked the automakers to give emission details of the vehicles;
- (b) if so, the details thereof along with the time limit given to them;
- (c) whether Bharath Stage I/II/III in relevant emission norms will be mandatory for all vehicles; and
- (d) if so, the details of the Bharath Stage(s) and their applicability on various categories of vehicles?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) Ministry has issued notification number G.S.R. 953(E) dated 05.10.2016 vide which amendment has been made in Form 22 of the Central Motor vehicle Rules, 1989 which makes mandatory for all vehicle manufacturers to give a detailed declaration about the emission level of vehicles from April, 2017 onwards.

(c) and (d) ) Ministry has issued notification number G.S.R. 643(E) dated 19.08.2016 vide which the Mass Emission Standards for Bharat Stage IV shall come into force all over the country in respect of four wheeled vehicles manufacturers on or after the 1<sup>st</sup> April, 2017. Furthermore, this Ministry, vide notification number G.S.R. 889(E), dated 16.09.2016 has mandated mass emission standard for BS-VI throughout the country with effect from 1<sup>st</sup> April 2020 to bring down emission.

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